

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-26/97
MA-249/97
OA-1336/96

(20)

New Delhi this the 22nd day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. Madanpal,
S/o Sh. Mundari Lal,
Vill. Badnauli,
P.O. Sarawa,
Distt. Meerut.
2. Sh. Subhash Chand,
S/o Sh. Baburam,
Vill. Sivya,
P.O. Modipuram,
Tehsil Sardhana,
Distt. Meerut.
3. Sh. Jaipal Singh,
S/o Sh. Hoshiar Singh,
Vill. Amhera Adipur,
P.O. Sikhara,
Distt. Meerut.
4. Sh. Karamveer Chauhan,
S/o Sh. Budh Prakash,
Vill. Dulhera,
P.O. Modipuram,
Distt. Meerut.
5. Sh. Krishanpal,
S/o Sh. Charan Singh,
Vill. Dungar,
P.O. Khass,
Distt. Meerut.
6. Sh. Bharam Pal,
S/o Sh. Ram Singh,
Vill Pehally,
P.O. Pehally,
Distt. Meerut.
7. Mrs. Bala,
W/o Shri Shishpal,
Malroad Kanoidia Park,
House No.277/1,
Distt. Meerut.
8. Sh. Fakir Chand,
S/o Mukand Lal,
Vill. Kidholi,
P.O. Jani,
Distt. Meerut.

... Applicants

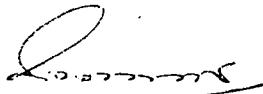
(through Mrs. Rani Chhabra, advocate)
versus

1. Mr. Virendra Singh,
The Commissioner I
Customs & Central Excise North
U.P., Commissionerate, Meerut.
2. Mr. Raj Kishore Gupta,
the Superintendent, Head Quarters;
Central Excise & Customs,
Commissionerate, Meerut. Respondents
(through Sh. V.S.R. Krishna, advocate)

(2)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the respondents on instructions says that all the 8 applicants have been re-engaged and the applicants will be granted temporary status in accordance with the rules in the appropriate time. Nothing remains in this petition. Accordingly, this contempt petition is disposed of. Notices issued to the alleged contemners are discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/